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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO.2658 of 1991

DATE OF DECISION:21.04.1992.

RADHA KRISHAN VASHISHT

...APPLICANT

VERSUS

DIRECTOR OF EDUCATION,
DELHI ADMINISTRATION.

...RESPONDENTS

CORAM:-

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI RAJINDER SINGH, COUNSEL

FOR THE RESPONDENTS

NONE

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J))

We have heard the learned counsel for the applicant. The respondents have not filed their counter-affidavit, despite several opportunities given to them. We have also perused the case records.

2. The only outstanding claim of the applicant pertains to the release of the G.P.F. amount, lying in the office of the respondents. The learned counsel for the applicant has shown us the statement of G.P.F. account of the applicant, as on March, 1991, according to which, the cl^oding balance in his account is Rs.1,93,319/-.

3. The applicant retired voluntarily from Government Service on 01.02.1991. The respondents should have, in all fairness, released the G.P.F. amount, lying in the credit of the applicant soon thereafter, togetherwith interest. This has not been done.

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4. The learned counsel for the applicant says that the applicant had been visiting the office of the respondents but every time he goes there, the person concerned is not available. He has also shown to us a letter written by Shri R.B. Tyagi, Vice-Principal, according to which the cheque for the G.P.F. amount will be deposited in the treasury office, if it is not collected before 21.04.1992. The letter does not mention the amount of the cheque nor does it indicate whether the interest due on the said amount has also been included in the cheque.

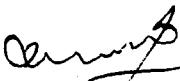
5. After considering the matter, we dispose of the present Application with the direction to the respondents to release the G.P.F. amount to the tune of Rs.1,93,319/-, togetherwith interest, as applicable from time to time. The respondents are further directed to send the account payee cheque to the address of the applicant by registered post within a period of one month from the date of communication of this order. In case the respondents do not send the cheque to the applicant, as directed above, before 31.05.1992, the respondents shall pay interest on the delayed payment at the rate of 12% per annum till the payment is actually made.

6. The Application is disposed of with the above lines.

7. There will be no order as to costs. Let a copy of this order be given Dasti to both the parties immediately.


(I.K. RASGOTRA)

MEMBER(A)


(P.K. KARTHA)
VICE-CHAIRMAN (J)